

Act No - V

পঞ্জীকৃত নম্বৰ-৭৬৮/৯৭

Registered No.-768/97



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্ব দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 97, দিশপুৰ, বৃহস্পতিবাৰ, 14 মাৰ্চ, 2013, 23 ফাল্গুন, 1934 (শক)
No.97, Dispur. Thursday, 14th March, 2013, 23rd Phalguna, 1934 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 14th March, 2013

No. I.GL.33/2012/89.-The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. V OF 2013
(Received the assent of the Governor on 13th March, 2013)
THE ASSAM APPROPRIATION (NO.I) ACT, 2013

**AN
ACT**

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year, 2012-2013.

Be it enacted by the Assam Legislative Assembly in the Sixty-fourth Year of the Republic of India as follows:-

Short title

1. This Act may be called the Assam Appropriation (No.I) Act, 2013.

**Withdrawal of
Rs. 735,76,31,000 from and out
of the Consolidated Fund of the
State of Assam for the financial
year, 2012-2013**

2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of **Seven hundred thirty five crore seventy six lakh thirty-one thousand rupees** towards defraying the several charges which will come in course of payment during the financial year 2012-2013 in respect of the services specified in column (2) of the Schedule.

Appropriation

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year ending on the Thirty-first day of March, 2013.

THE SCHEDULE

(See Sections 2 and 3)

[1] Grant No./ Appropriation	[2] Services and purposes	[3]			
		Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
	Head of State	Revenue	-	12,06,000	12,06,000
9	Transport Services	Revenue	2,32,56,000	-	2,32,56,000
11	Secretariat & Attached Offices	Revenue	86,30,00,000	-	86,30,00,000
14	Police	Revenue	20,15,67,000	-	20,15,67,000
16	Stationery and Printing	Revenue	40,00,000	-	40,00,000
17	Administrative and Functional Buildings	Revenue Capital	2,35,00,000 17,67,00,000	-	2,35,00,000 17,67,00,000
19	Vigilance Commission & Others	Revenue	1,54,50,000	-	1,54,50,000
26	Education (Higher)	Revenue	22,12,61,000	-	22,12,61,000
27	Art and Culture	Revenue	35,02,00,000	-	35,02,00,000
29	Medical & Public Health	Revenue	17,96,39,000	-	17,96,39,000
30	Water Supply and Sanitation	Revenue	8,83,34,000	-	8,83,34,000
31	Urban Development (T & CP)	Revenue	4,00,00,000	-	4,00,00,000
33	Residential Buildings	Revenue Capital	15,57,000 50,00,000	-	15,57,000 50,00,000
37	Food Storage, Warehousing and Civil Supplies	Revenue	-	1,87,000	1,87,000
38	Welfare of SC/ ST & Other Backward Classes etc.	Revenue	90,00,00,000	-	90,00,00,000
44	North Eastern Council Schemes	Capital	2,61,60,000	-	2,61,60,000
45	Census, Surveys and Statistics	Revenue	14,60,19,000	-	14,60,19,000
48	Agriculture	Revenue	10,00,00,000	-	10,00,00,000
49	Irrigation	Revenue Capital	26,73,000 22,22,69,000	-	26,73,000 22,22,69,000
51	Soil and Water Conservation	Revenue	1,00,00,000	-	1,00,00,000
58	Industries	Revenue Capital	18,87,01,000 5,01,40,000	-	18,87,01,000 5,01,40,000

[1] Grant No./ Appropriation	[2] Services and purposes	[3]		
		Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
59	Handloom, Textile & Sericulture Revenue	14,23,00,000	-	14,23,00,000
64	Roads and Bridges Capital	119,00,00,000	-	119,00,00,000
65	Tourism Revenue	94,05,000	-	94,05,000
	Public Debt and Servicing of Debt Revenue	-	69,59,47,000	69,59,47,000
	Capital	-	53,87,000	53,87,000
70	Hill Areas Capital	1,00,00,000	-	1,00,00,000
71	Education (Elementary, Secondary etc.) Revenue	48,66,00,000	-	48,66,00,000
72	Relief & Rehabilitation Revenue	40,00,00,000	-	40,00,00,000
73	Urban Development (GDD) Revenue	29,00,00,000	-	29,00,00,000
74	Sports and Youth Welfare Revenue	8,00,00,000	-	8,00,00,000
76	Hill Areas (Karbi Anglong Autonomous Revenue Council)	7,74,00,000	-	7,74,00,000
	Capital	1,00,00,000	-	1,00,00,000
77	Hill Areas (North Cachar Hill Revenue Autonomous Council)	6,14,26,000	-	6,14,26,000
	Capital	3,50,00,000	-	3,50,00,000
78	Department of WPT & BC (Bodoland Revenue Territorial Council)	2,33,47,000	-	2,33,47,000
	Total Revenue	492,96,35,000	69,73,40,000	562,69,75,000
	Capital	172,52,69,000	53,87,000	173,06,56,000
	Grand Total	665,49,04,000	70,27,27,000	735,76,31,000

MOHD. ABDUL HAQUE,
Commissioner and Secretary to the Govt. of Assam,
Legislative Department, Dispur.